

ITEM NO.801

COURT NO.1

SECTION X

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

WRIT PETITION(CRIMINAL) Diary No(s). 27222/2023

DEEKSHA DWIVEDI

Petitioner(s)

VERSUS

THE STATE OF MANIPUR & ANR.

Respondent(s)

Date : 11-07-2023 This petition was mentioned today.

CORAM : HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE PAMIDIGHANTAM SRI NARASIMHA
HON'BLE MR. JUSTICE MANOJ MISRA

For Petitioner(s) Mr. Siddhartha Dave, Sr. Adv.
Ms. Nandita Rao, Adv.
Ms. Shahrukh Alam, Adv.
Mr. S. Hariharan, Adv.
Ms. Jaikriti S Jadeja, AOR
Mr. Amaan Shreyas, Adv.
Ms. Yashasvini Chauhan, Adv.
Mr. Prastut Daltvi, Adv.
Ms. Vidhi Taker, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

- 1 Upon being mentioned, taken on board.
- 2 Mr Siddhartha Dave, senior counsel, has mentioned the proceedings for urgent orders since there is an apprehension that the petitioner is likely to be arrested. The petitioner has submitted that she does not have a copy of the FIR, at this stage.
- 3 We have requested Mr Siddhartha Dave to ensure that a copy of the petition is served on the advocate instructing the Solicitor General of India, who is present in the Court. The Solicitor General may take instructions on the background of the case.

- 4 List the Petition on 14 July 2023.
- 5 Till 5 pm of 14 July 2023, no coercive steps shall be taken against the petitioner in pursuance of FIR No 585(07) of 2023 dated 8 July 2023 registered at Imphal Police Station.

(SANJAY KUMAR-I)
DEPUTY REGISTRAR

(SAROJ KUMARI GAUR)
ASSISTANT REGISTRAR